

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 52  
CA Nos. 72/2021  
And  
CP No. 96/ND/2010  
RT CP No. 45/Chd/CHD/2016  
Under Sections 397-398 of  
Companies Act, 1956 and Rule 11 of  
NCLT Rules, 2016**

**In the matter of:-**

Rakesh Kumar Gupta and another .....Petitioners  
vs.  
M/s G.I. Estates Pvt. Ltd. and others ...Respondents

**Present:**

Mr. Mahender Pal, Advocate for petitioner No.1 in main petition and for applicant/LRs in CA No.72/2021  
Mr. Darshan Singh Sidhu, proxy counsel for Mr. Vikas Bali, Advocate for respondent Nos.1 to 4 and 7 in main petition and CA No.72/2021.

**CA No. 72/2021**

Rejoinder has been filed to the short reply vide Diary no.399/2 dated 03.10.2022. The same is taken on record. Similarly written submissions have been filed vide Diary No.002/2 dated 19.12.2022. The same are also taken on record. Copy of the same has been supplied to the learned proxy counsel for the respondent. Learned counsel for respondent is directed to file short written submissions at least one week before the next date of hearing with copy in advance to the counsel opposite. Last opportunity granted. List on 06.02.2023 for arguments.

**CP No. 96/ND/2010 RT CP No. 45/Chd/CHD/2016**

List on 06.02.2023 for arguments.

SD/-  
(Subrata Kumar Dash)  
Member (Technical)

SD/-  
(Harnam Singh Thakur)  
Member (Judicial)

December 22, 2022  
DS